

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 35 of 2020

Sk. Jakir Musalman

... **Petitioner**

-Versus-

Shri Nagendra Deorari, Commandant, Central Industrial
Security Force, Bokaro & Others

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Ms. Sreyanshi Verma, Advocate

For the State

: Mr. Manav Poddar, A.C. to A.A.G.-I

For the Union of India

: Mrs. Nitu Sinha, C.G.C.

02/11.09.2020. Heard Ms. Sreyanshi Verma, learned counsel for the petitioner, Mr. Manav Poddar, learned counsel for the State of Jharkhand and Mrs. Nitu Sinha, learned counsel for the Union of India.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the opposite party-Union of India submits that L.P.A. No.922 of 2019 has been preferred against the order dated 02.08.2019 passed in W.P. (S) No. 7563 of 2006. She further submits that four weeks' time may kindly be allowed for bringing appropriate order from the Division Bench.

Time, as prayed for, is allowed.

Let this matter appear after four weeks.

(Sanjay Kumar Dwivedi, J.)

Ajay/